

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON

DELAYS IN NOTIFICATION OF CLAIMS UNDER FOREST RIGHTS ACT .

2929

Smt. T. Ratna Bai

Will the Minister of COALTRIBAL AFFAIRS be pleased to state :-

- (a) the steps taken to reduce delays in the verification of claims under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (b) the details of the individual and community claims that have been filed and rejected, State-wise; and
- (c) the steps taken to create awareness about the Forest Rights Act among tribals ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(DR. TUSHAR A. CHAUDHARY)

(a): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Rules framed thereunder, the responsibility for implementing the Act lies with the State/UT Governments. As per the Rules notified for implementing the Act, the claims filed are verified/adjudicated at three levels, namely, the Gram Sabha, Sub-Divisional Level Committee and finally by the District Level Committee. The Ministry has urged the State/UT Governments, from time to time, to take all measures necessary for completing the process of implementing the Act and ensuring that all the claims are disposed of at the earliest.

(b): The requisite details are given at Annexure.

(c): Immediately after operationalisation of the Act with effect from 31.12.2007, the Ministry had addressed the State/UT Governments to take various measures to create awareness about the objectives, provisions and procedures of the Act and the Rules through awareness programmes, printing of posters in the regional languages, translation and publication of the Rules in the regional languages and their distribution to all Gram Sabhas, Forest Rights Committees and the concerned Departments, orientation of officials, civil representatives, NGOs in the States etc. The Hon'ble Prime Minister had also addressed the Chief Ministers of the States for effective communication of the provisions of the Act and the Rules at multiple fora. The Ministry of Panchayati Raj also wrote to the States for organizing Gram Sabhas for explaining the provisions of the Act and the Rules and the roles and responsibilities of the Panchayati Raj Institutions (PRIs), Gram Sabhas and Forest Rights Committees.

Annexure referred to in part (b) of the reply to the Rajya Sabha Unstarred Question No. 2929 for answer on 06.12.2010, tabled by Shrimati T. Ratna Bai, MP, regarding "Delays in notification of claims under Forest Rights Act".

Statement showing the State-wise details of the individual and community claims filed and rejected under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006

(As on 31.10.2010)

Sl. No.

States/UTs

No. of claims filed

No. of Claims Rejected

1.

Andhra Pradesh

3,29,858 (3,22,955 individual and 6,903 community)

1,51,527

2.

Arunachal Pradesh

-

-

3.

Assam

1,14,857 (1,10,019 individual and 4,838 community)

-

4.

Bihar

2,179

13

5.

Chhattisgarh

4,91,374 (4,87,332 individual and 4,042 community)

2,71,468

6.

Goa

-

-

7.

Gujarat

1,91,477 (1,82,568 individual and 8,909 community)

15,621

8.

Himachal Pradesh

-

-

9.

Jharkhand

29,551 (29,097 individual and 454 community)

4,105

10.

Karnataka

1,62,874 (1,60,101 individual and 2,773 community)

1,42,017

11.

Kerala

37,407 (36,038 individual and 1,369 community)

1,543

12.

Madhya Pradesh

4,09,000 (4,00,733 individual and 8,267 community)

2,59,225

13.

Maharashtra

3,39,689 (3,35,701 individual and 3,988 community)

2,21,795 (2,20,523 individual and 1,272 community)

14.

Manipur

-

-

15.

Meghalaya

-

-

16.

Mizoram

-

-

17.

Orissa

4,10,669 (4,08,560 individual and 2,109 community)

99,308 (98,812 individual and 486 community)

18.

Rajasthan

60,353 (60,019 individual and 334 community)

30,270

19.

Sikkim

-

-

20.

Tamil Nadu

21,781

-

21.

Tripura

1,75,492 (1,75,215 individual and 277 community)

56,665

22.

Uttar Pradesh

91,406 (91,089 Individual and 317 community)

67,788

23.

Uttarakhand

182

1

24.

West Bengal

1,37,162 (1,29,357 individual and 7,805 community)

79,525

25.

A & N Islands

-

-

26.

Daman & Diu

-

-

27.

Dadra & Nagar Haveli

-

-

Total

30,05,311

14,00,871